

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).5701-5702/2011

(From the judgement and order dated 28/07/2011 and 29/07/2011 in CRLR
No.1820/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

C.B.I. & ANR.

Petitioner(s)

VERSUS

INDER SINGH PUNDIR & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment,
ex-parte stay and impleadment and office report)

Date: 02/08/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. G.E. Vahanvati, A.G.
 Mr. Gaurab Banerji, A.S.G.
 Mr. T.A. Khan, Adv.
 Mr. Nishan Patil, Adv.
 Mr. S.A. Haseeb, Adv.
 Mr. Arvind Kumar Sharma, Adv.
 Mr. V.S. Shukla, Adv.

For Respondent(s) Mr. Ravi P. Mehrotra, Adv.
 Mr. Vibhu Tiwari, Adv.
 Mr. Sanjay Kr. Tyagi, Adv.

UPON hearing counsel the Court made the following
O R D E R

Let this matter stand over till Thursday (04.08.2011)
and be listed at the top as the first item, to enable the
learned Attorney General to take instructions as to how
Mr. Anurag Khanna, Advocate, came to represent the Central
Bureau of Investigation in the pending proceedings before
the Allahabad High Court.

The learned Attorney General is also requested to
take instructions from the Director (Prosecution), C.B.I.,
as to the procedure for appointment of Advocates and Counsel
to represent the C.B.I. before the High Court.

Learned counsel appearing for the High Court is
requested to place on record certified copies of the orders
dated 28th July, 2011, 29th July, 2011 and 1st August, 2011,
on the next date.

(Chetan Kumar)
Court Master

(Sharda Kapoor)
Court Master